



\$~88 to 104

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7982/2013, CM APPL. 18654/2015 and CM APPL.
300/2016

9X MEDIA PVT. LTD. & ORSPetitioners

Through:

versus

TELECOM REGULATORY AUTHORITY OF INDIA

.....Respondent

Through:

(89)

+ W.P.(C) 7983/2013

B4U BROADBAND (INDIA) PVT. LTD. & ORS

.....Petitioners

Through:

versus

TELECOM REGULATORY AUTHORITY OF INDIA

.....Respondent

Through:

(90)

+ W.P.(C) 7984/2013

TV VISION LIMITED & ORS

....Petitioners

Through:

versus

TELECOM REGULATORY AUTHORITY OF INDIA

.....Respondent

Through:

(91)

+ W.P.(C) 7985/2013

SUN TV NETWORKS LIMITED

.....Petitioner

Through:



versus

TELECOM REGULATORY AUTHORITY OF INDIA

.....Respondent

Through:

(92)

+ W.P.(C) 7987/2013

E 24 GLAMORU LIMITED

.....Petitioner

Through:

versus

TELECOM REGULATORY AUTHORITY OF INDIA

.....Respondent

Through:

(93)

+ W.P.(C) 7988/2013

PIONEER CHANNEL FACTORY PVT. LTD

.....Petitioner

Through:

versus

TELECOM REGULATORY AUTHORITY OF INDIA

.....Respondent

Through:

(94)

+ W.P.(C) 7989/2013, CM APPL. 4541/2014 and CM APPL.
74139/2025

M/S NEWS BRADCASTER ASSOCIATION & ORS

.....Petitioners

Through:

versus

TELECOM REGULATORY AUTHORITY OF INDIA

.....Respondent

Through:



(95)

+ W.P.(C) 1150/2014 and CM APPL. 2408/2014
M/S. MAA TELEVISION NETWORK LIMITED

.....Petitioner

Through:

versus

TELECOM REGULATORY AUTHORITY OF INDIA

.....Respondent

Through:

(96)

+ W.P.(C) 276/2014 and CM APPL. 5897/2014
SARTHAK ENTERTAINMENT PVT. LTD.

.....Petitioner

Through:

versus

TELECOM REGULATORY AUTHORITY OF INDIA

.....Respondent

Through:

(97)

+ W.P.(C) 2944/2014
MEDIWATCH - INDIA (A REGISTERED SOCIETY)

.....Petitioner

Through:

versus

TELECOM REGULATORY AUTHORITY OF INDIA (TRIA)

.....Respondent

Through:

(98)

+ W.P.(C) 312/2014
KALAINAR TV PVT. LTD.

.....Petitioner

Through:

versus



TELECOM REGULATORY AUTHORITY OF INDIA

.....Respondent

Through:

(99)

+ W.P.(C) 3804/2014 and CM APPL. 7659/2014
M/S. NDTV LIFESTYLE LIMITED AND ANR.

.....Petitioners

Through:

versus

TELECOM REGULATORY AUTHORITY OF INDIA

.....Respondent

Through:

(100)

+ W.P.(C) 544/2014
CELEBRITIES MANAGEMENT PVT LTD & ANR.

.....Petitioners

Through:

versus

TELECOM REGULATORY AUTHORITY OF INDIA

.....Respondent

Through:

(101)

+ W.P.(C) 6602/2014
ODISHA TELEVISION LIMITED

.....Petitioner

Through:

versus

TELECOM REGULATORY AUTHORITY OF INDIA

.....Respondent

Through:



(102)

+ W.P.(C) 724/2014
EENADU TELEVISION PRIVATE LIMITEDPetitioner
Through:

versus

TELECOM REGULATORY AUTHORITY OF INDIA AND
ANRRespondents

Through:

(103)

+ W.P.(C) 739/2014
RAJ TELEVISION PRIVATE LIMITEDPetitioner
Through:

versus

TELECOM REGULATORY AUTHORITY OF INDIA &
ANRRespondents

Through:

(104)

+ W.P.(C) 4307/2021 and CM APPL. 20632/2021
NEWS BROADCASTERS ASSOCIATION ORSPetitioners

Through:

versus

UNION OF INDIARespondent

Through:

Present for Petitioners:

Mr Kunal Tandon, Sr. Adv. with Ms. Niti Jain, Ms. Aanchal Tandon,
Ms. Natasha, Advs. in Item Nos.88 and 89.

Mrs. Aanchal Tandon, Ms Niti Jain, Advs. in Item No.90.

Mr. Abhishek Malhotra, Sr. Adv with Mr. Angad Singh Dugal, Mr.
Govind Singh Grewal, Ms. Srishti Gupta, Mr. Kartikey Dutta, Ms.
Anukriti Trivedi, Advs. in Item No.91.

Mr. Arvind Datar, Sr. Adv. with Ms. Nisha Bhambhani, Mr. Rajat



Arora, Ms. Mariya Shahab, Mr. Rahul Unnikrishnan, Advs. in Item No.94 and 104.

Mr. Tribhuvan, Adv. in Item No.101.

Mr. Rajshekhar Rao, Sr. Adv. with Mr. Maanav Kumar, Ms. Gauri Ramachandran, Advs. in Item No.103.

Present for Respondents:

Mrs. Aanchal Tandon, Ms Niti Jain, Advs. for Intervener in CM APPL. 18654/2015 in Item No.88.

Ms. Payal Kakra, Mr. Panav, Mr. Veereshwar Singh Jadaun, Advs. for Intervener in CM APPL. 5070/2016 in Item No.88.

Mr. Nittin Bhatia, Adv. for Culver Max Entertainment Pvt. Ltd. in Item Nos.88 to 104.

Mr. Ashish Mehta, Adv. for TRAI in Item Nos.88 to 104.

Mr. Vikram Jetly, Ms. Laavanya Kaushik, Ms. Shreya Jetly , Ms. Khyaati Bansal, Advs. for UOI in Item Nos.88 to 104.

CORAM:

HON'BLE MR. JUSTICE ANIL KSHETARPAL

HON'BLE MR. JUSTICE AMIT MAHAJAN

ORDER

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12.02.2026

1. With the consent of learned counsel representing the parties, list for final disposal on 26.02.2026 at 02:30 PM.
2. A photocopy of the order passed today be kept in the connected matters.

ANIL KSHETARPAL, J.

AMIT MAHAJAN, J.

FEBRUARY 12, 2026

jai/hr